

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 574 of 2001

Allahabad this the 15th day of May, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Dr.A.G. Telang, Son of G.R. Telang, A-262, Rajendra Nagar, Bareilly.

Applicant

By Advocate Shri V.B. Tiwari

Versus

1. The Union of India, through the Secretary, Indian Council of Agricultural Research, Izatnagar, Bareilly.
2. The Director, Indian Veterinary Research Institute, Izatnagar, Bareilly.
3. The Chief Administrative Officer, Indian Veterinary Research Institute, Izatnagar, Bareilly.

Respondents

By Advocate Shri N.P. Singh

O\_R\_D\_E\_R ( Oral )

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Dr.A.G. Telang while holding the post of Scientist in Indian Veterinary Research Institute, Izatnagar, he was granted study leave to complete his Ph.d course as in service candidate with full pay. The applicant utilised that study leave and complete his Ph.d course between the period from 07.9.95 to 06.9.98. For this period he was not allowed annual increments in the pay, for which he made representation, but without

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success. The applicant relies on Regulation 5(1) to Agricultural Research Service Study Leave Regulation 1991 and observation by Principal Bench of the Tribunal in O.A. No. 1027 of 1991 decided on 04.2.1992.

2. Shri N.P. Singh, learned counsel for the respondents has an objection that the prayer is premature. The matter is still under consideration and, therefore, no cause of action accrued to the applicant.

3. Keeping in view the facts and circumstances of the matter, I find a fit case to direct the respondents to decide the pending representation of the applicant dated 19.4.1999, copy of which has been annexed as annexure-8 to the O.A., within 3 months from the date of communication of this order, taking into consideration the observation as above. The O.A. stands disposed of accordingly in limine. No cost.

*Acc. to*  
Member (J)

/M.M./